

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB) 250 (ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.10.2017**

**NAME OF THE COMPANY: M/s Shree Ram Lime Products Pvt Ltd. Vs. M/s Gee Ispat Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**


<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
--------------	-------------	--------------------	-----------------------	------------------

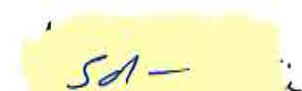
**Present:** Mr. I.P.S. Oberoi, Advocate for the Applicant

**ORDER**

The name proposed by the COC of Ms. Pooja Bahri is being duly confirmed as no communication has been received from IBBI. Her declaration that no disciplinary proceedings are pending against her and that she is eligible to act as RP, is being accepted. She is directed to take all steps as required under the statute and shall file the Resolution plan within the statutory period of 180 days from the date of the admission.

To come up on 19<sup>th</sup> February, 2018.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**